



CRIMINAL APPEAL NO. 3347/2025

ITEM NO.3 COURT NO.11 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 3347/2025

VIJAY PRAKASH SHARMA APPELLANT(S)

VERSUS

STATE OF U.P. RESPONDENT(S)

[ONLY IA NO. 255656/2025 (APPLICATION FOR
BAIL) IN CRL(A) NO. 3347/2025 IS LISTED
UNDER THIS ITEM.]
(IA No. 255656/2025 - GRANT OF BAIL)

Date : 17-11-2025 This matter was called
on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Appellant(s)

Mr. Manoj K. Mishra, AOR
Mr. Kamlesh Chandra Mishra, Adv.
Mr. Umesh Dubey, Adv.
Ms. Madhulika, Adv.
Mr. Radeesh Kumar Mt, Adv.
Mr. Anand Kumar Rai, Adv.
Mr. Amulya Dev Mishra, Adv.

For Respondent(s)

Mr. Shaurya Sahay, AOR

Mr. Aman Jaiswal, Adv.

Ms. Aarushi Singh, Adv.

Ms. Palak Mathur, Adv.

**UPON hearing the counsel the court made
the following**

O R D E R

1. It is a leave granted matter where the death penalty awarded by the Trial Court has been converted into life sentence. All the three eye-witnesses PW-1, PW-2 and PW-3 have turned hostile and it is only on the other circumstantial evidences, especially the recovery of double barren gun, that the appellant has been convicted.

2. In the facts and circumstances of the case, we enlarge the appellant on bail subject to such terms and

conditions that may be imposed by the trial Court including surrender of his passport, if any, before the Trial Court and not to leave the Country without prior approval of the Court.

3. I.A. NO. 255656/2025 is allowed.

(Nidhi Mathur)
Court Master (NSH)

(Geeta Ahuja)
AR-cum-PS